

**Collaboration of CIT-Alcatel of France for  
Second Electronic Exchange unit at  
I.T.I., Bangalore**

1160. SHRI K. PRADHANI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the Government's latest thinking on the deal seeking technical collaboration of CIT-Alcatel of France for the second electronic exchange unit at the Indian Telephone Industries Ltd., Bangalore; and

(b) its financial and other implications ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) and (b). The Government are studying the details of the case.

**Management of the sick industries taken  
over by Government**

1161. SHRI BASUDEB ACHARIA : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) when the sick industries are taken over by Government who is responsible for the pre-takeover liabilities the private entrepreneurs or the Government that took over the said sick industry; and

(b) how Government propose to punish the erring entrepreneurs and recover the money thus involved ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHM-MAD KHAN) : (a) In principle, pre-takeover liabilities of a taken over industrial undertaking, which are the liabilities of the Company, need not be protected by the Government. However, the question as to whether pre-take over liabilities should or should not be protected in specific case depends on the individual merits of the case, depending on the nature of the liabilities.

(b) Action against erring promoters/entrepreneurs for mis-management can be taken in accordance with the provisions of the Companies Act and Indian Penal Code, which provide for punishment by way of fines or imprisonment or both.

**Setting up of an Institute of National  
Integration at Pune to promote  
religious tolerance among troops**

1162. SHRI SANAT KUMAR MANDAL: Will the Minister of DEFENCE be pleased to state :

(a) whether Government have set up an Institute of National Integration at Pune to train Officers, JCOS, and religious teachers of the Army in ethics taught by various religions with a view to promote religion tolerance and communal harmony among the troops;

(b) whether the scheme envisages inviting outside experts also to impart education to army priests in the ethics and metaphysics of their religions;

(c) if so, the course content thereof; and

(d) whether it will form part of the curricula in the National Defence Academy Poona, Indian Military Academy Dehradun and other training establishments of the Armed Forces or the training will be imparted at the refresher courses ?

THE MINISTER OF DEFENCE (SHRI P.V. NARASIMHA RAO) : (a) Yes, Sir. The Institute has started functioning with effect from 4th February, 1985.

(b) Yes, Sir.

(c) The course content generally covers the philosophy and underlying unity of various religions, mutual respect and understanding of all religions, aspects of Indian culture to achieve National unity, equal commitment to the security of the country by members of all faiths, improvement of individuals for building national character, inculcation of desirable traits such as consideration for human sentiments, respect for all faiths, social service and moral values, community welfare and motivations towards a common goal.

(d) This will depend upon the evaluation report on the Pilot Project now commissioned.

[Translation]

**Setting up of a Telephone Exchange at  
Village Karju, District Mandsaur**

\*1163. SHRI MAHENDRA SINGH: Will

the Minister of COMMUNICATIONS be pleased to state :

(a) whether a telephone exchange has not so far been provided at village Karju, District Mandasaur despite a long standing demand of the local people and despite the fact that it has population of more 3000 and a branch of a bank, higher secondary school and a power sub-station and is also a business centre; and

(b) the time by which Karju village (District Mandasaur) is likely to be provided with telephone exchange facility ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA): (a) Telephone Exchange has not been provided at village Karju so far as minimum number of subscribers required for opening an exchange in rural areas have not been registered at village Karju so far.

(b) The opening of exchange depends upon the built up of prescribed minimum demand of 10% for a 25 lines exchange and if the anticipated revenue is 40% of the annual expenditure.

[English]

**Reluctance by Private Sector to modernise and failure in marketing and management matters**

1164. SHRI SATYAGOPAL MISRA : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) how Government propose to move when the private sector management show reluctance to modernise and fails in marketing and management matters;

(b) whether some penal actions are being contemplated by Government in such cases ;

(c) if so, the details thereof ; and

(d) if not, the reasons therefor and how Government propose to tackle such cases ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) The management is an internal matter of any company. Ordinarily, Government do not interfere with the management of any industrial undertaking except for

reasons or grounds specified in the Industries (Development and Regulation) Act and the Companies Act.

(b) to (d). In specific cases, where it is established that there has been a deliberate mismanagement of any undertaking for personal gain of the management or owners of such undertakings, appropriate action to penalise such management can be taken under the Companies Act, Indian Penal Code etc.

**List of "High Priority" Industries**

1165. SHRI K. PRADHANI : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Government propose to widen the list of "high priority" industries which can be set up by Large Industrial Houses with MRTP Act clearance ; and

(b) if so, which are the industries likely to be included ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b). Certain industries, identified to be of 'high national priority', have already been exempted from the requirement of obtaining Central Government's approval through a Notification issued on 6th May, 1983 under the provisions of Section 22A of the Monopolies and Restrictive Trade Practices Act, 1969. The list of industries so notified are under review to consider additional industries to be included in the list.

**Denotification of taken over Sick Industries**

1166. SHRI SAIFUDDIN CHOWDHURY :

SHRI SATYAGOPAL MISRA : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Government are considering to denotify some of the industrial units taken over by them due to sickness;

(b) if so, whether five industrial units viz. Containers and Closures Ltd., Shree Durga Cotton Spinning and Weaving Mills Ltd., Bengal Potteries Ltd., India Rubber Manu-